CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

Original Application No. 13 of 1992

Date of Decision: 23.6. 1992

Narendra Kumar Mallick

Applicant

Versus

Flag Officer, Commanding-in- Respondents Chief and another

For the applicant

M/s.Deepak Mishra, R.N.Naik, A.Deo, B.S.Tripathy, P.Panda, Advocates

For the respondents

M/s.Ashok Mohanty, Sr.Standing Counsel (Central Government)

CORAM

HON'BLE MR.K.P.ACHARYA, VICE-CHAIRMAN

1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes

2. To be referred to reporters or not ? M.

3. Whether His Lordships wishes to see the fair copy of the judgment ? Yes

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JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN, In this application the petitioner challenges his transfer to Vishakhapatnam from I.N.S., Chilika.

2. I have heard Mr. B.S. Tripathy, learned counsel for the petitioner and Mr. Askok Mohanty, learned Standing Counsel who filed the original letter sent to him by the Commanding Officer. In the said letter it is stated that the petitioner not is/being transferred to an out station as he has been regularised against a post at I.N.S., Chilika. Thus the application has become infructuous and hence disposed of accordingly.

VICE-CHAIRMAN

Central Administrative Tribunal Cuttack Beach Cuttack dated 326,1992/B.K. Sahoo///